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THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

No.1378/R Dated, The 10th November, 2023

In exercise of the power conferred under Article-229 of the Constitution of India, the Acting Chief Justice of the High Court of Orissa is pleased to make the following rules further to amend the High Court of Orissa (Appointment of Staff and Conditions of Service) Rules, 2019 to regulate the recruitment and conditions of service of the persons appointed to various posts in different Cadres/Groups in the High Court of Orissa, namely;-

1. **Short title and commencement :-**

These Rules may be called "The High Court of Orissa (Appointment of Staff and Conditions of Service) (3rd Amendment) Rules, 2023" and shall come into force on the date of publication in the Official Gazette.

2. In the High Court of Orissa (Appointment of Staff and Conditions of Service) Rules, 2019 (*hereinafter referred to as the said Rules*), in Rule-2, the provision of Clause -(f) of Sub-Rule (1) shall be substituted as follows;

(f) "Common Cadre of Assistant Registrar" means and includes the posts of Assistant Registrar (Establishment), Assistant Registrar (Judicial), Assistant Registrar (Judicial & Establishment), Assistant Registrar-cum-Establishment Officer, Assistant Registrar -cum-Stamp Reporter & Oath Commissioner, Assistant Registrar-cum-Additional Stamp Reporter & Oath Commissioner.

3. In the said Rules, the words and figures "Categories-1, 2, 3 and 4" shall be substituted for the words and figures "Categories-1, 2 and 3" occurring in clause (6) of the Rule-5.

4. In the said Rules, the provision of Sub-rule (1) of Rule-34 shall be substituted as follows;

"(1) The posts of Additional Registrar (Establishment), Additional Registrar-cum-Principal Secretary, Joint Registrar-cum-Principal Secretary, Joint Registrar (Judicial), Joint Registrar (Establishment), Additional Deputy Registrar (Judicial & Establishment), Additional Deputy Registrar-cum-Additional Principal Secretary, Assistant Registrar (Establishment), Assistant Registrar (Judicial), Assistant Registrar (Judicial & Establishment), Assistant Registrar -cum- Establishment Officer, Assistant Registrar -cum-Stamp Reporter & Oath Commissioner, Assistant Registrar -cum-Additional Stamp Reporter & Oath Commissioner, Assistant Registrar-cum-Senior Secretaries to Judges, Court Officer -cum- Assistant Registrar and Assistant Registrar (Protocol), under Head - II of Appendix - 1, shall be filled up by way of promotion / selection from the feeder cadre / posts, having requisite qualification(s) and experience as mentioned in Appendix - 1."

5. In the said Rules, insert the words "Junior Librarian," after the words "The posts of" and before the words "Senior Typist" occurring in Sub-rule (1) of Rule-36,

6. In the said Rules, the proviso appended to Sub-rule (1) of Rule 37 shall be substituted with the following;-

"Provided that the employees recruited in the Court's Establishment in Group-D Cadre posts prior to coming into force of the High Court of Orissa (Appointment of Staff and Conditions of Service) Rules, 2019 with lesser qualifications than the qualifications prescribed in these rules for the posts under sub-rule-(1) shall be considered as eligible for promotion to grade/cadre of promotional posts upto the highest rung of Group-C Cadre available in their respective stream and post of Diary Superintendent of Group-B cadre in the Court's Establishment subject to fulfilling other

required criteria for promotion to the post(s).”

7. In the said Rules, in the Appendix-1, the words “Establishment Officer” occurring in column 3 of Serial No.11 under HEAD-II of the table shall be substituted with the words “Assistant Registrar-cum-Establishment Officer”.

8. In the said Rules, in the Appendix-1, the words “Stamp Reporter & Oath Commissioner” occurring in column 3 of Serial No.12 under HEAD-II of the table shall be substituted with the words “Assistant Registrar-cum-Stamp Reporter & Oath Commissioner”.

9. In the said Rules, in the Appendix-1, the words “Additional Stamp Reporter & Oath Commissioner” occurring in column 3 of Serial No.13 under HEAD-II of the table shall be substituted with the words “Assistant Registrar-cum-Additional Stamp Reporter & Oath Commissioner”.

10. In the said Rules, in the Appendix-1, the provisions of column 8 of Serial Nos.8 to 12 under HEAD-II of the table shall be substituted with the following:-

“By promotion from the post of Superintendent basing on Merit-cum-Suitability with due regard to seniority.”

11. In the Appendix-1, insert the following as Serial No.33-B under HEAD-II (Group-C) after the existing Serial No.33-A as follows:-

Group - C	33-B	Junior Librarian	1	Having qualification of Bachelor Degree in any discipline with Diploma in Library Science and PGDCA Course in Computer.	Should have minimum experience of 5 years working as Technical Assistant (Library)	Rs.29,200 -92,300/-	By promotion from the post of Technical Assistant (Library) basing on Merit-cum-Suitability with due regard to seniority
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12. In the Appendix-1, insert the following after the existing Serial No.3, as Serial No.4 under HEAD-IV (Tenure Post) as follows:-

Tenure Post	4	Assistant Editor	1	An Advocate with at least 7 years of standing practice in the High Court of Orissa.	Knowledge in reporting in journals etc.	Rs.30,000/- (Consolidated)	By selection in direct recruitment from the members of the High Court Bar Association.
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13. In the Said Rules, the provisions of the Appendix-2-J shall be substituted with the followings:-

"APPENDIX – 2-J

SYLLABUS OF EXAMINATION

FOR THE POST OF JUNIOR GRADE TYPIST/ DATA ENTRY OPERATOR

The Direct Recruitment Examination for the post of Junior Grade Typist/ Data Entry Operator shall consist of the following tests:

1. Preliminary Examination (Qualifying) 150 marks (2 hours)

2. Language Test (Qualifying) 100 Marks (2 hours)

This test should aim at evaluating candidates' knowledge in the English and Odia languages which will be designed as follows:-

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| (i) An essay in English (containing 300 words) | 30 marks |
| (ii) Precis writing | 20 marks |
| (iii) Translation of a passage from English to Odia | 20 marks |
| (iv) Translation of a passage from Odia to English | 20 marks |
| (v) English Grammar | 10 marks |

3. Computer Application Test (Qualifying) 100 Marks

Computer Application	Marks	Duration
(i) Theory	50	30 minutes
(ii) Skill Test [MS Office (Word, Excel & PowerPoint), MS Access, Internet Operation / File uploading & downloading]	50	30 minutes

4. Main Written Examination **100 marks (10 minutes)**
(Typewriting Test in English)

- (a) The test will be held for 10 (Ten) minutes at a speed of 40 (forty) words per minute from a printed matter (400 words approximately).
- (b) While assessing the accuracy of reproduction, 1 (one) mark will be deducted for each mistake in the typed script. Omission of words shall be treated as mistakes. A candidate whose script reveals more than 20 (twenty) mistakes, will be eliminated as disqualified.

5. Viva-voce **20 Marks**

14. In the Said Rules, insert the followings as APPENDIX- 6-A, after the existing APPENDIX-6:-

"APPENDIX – 6-A
(Scheme for Selection and Appointment of Assistant Editor)
[See Rule. 5(6)]

1. A person to be eligible for appointment as Assistant Editor in Category-4 of Tenure Post should be an advocate of at least 7 years' standing practice in the Court and should not be less than 35 years and above 65 years of age on the date of his/her appointment to the post.
2. When the Post of Assistant Editor falls vacant or is about to fall vacant, the Registrar (Judicial) of the Court shall with the approval of the Chief Justice invite applications from the members of the High Court Bar Association by giving notice in the Notice Board of the Court and the High Court Bar Association for consideration and selection of one of them for appointment as Assistant Editor.
3. The Chief Justice may interview the candidates before making the selection and for this purpose, he may constitute a committee comprising three Judges to assist him/her. The nature of test, if any, for such selection may be decided by the Chief Justice or the Committee constituted for the purpose.
4. The appointment of the Assistant Editor shall be for a period of one year which may be extended from year to year at the discretion of the Chief Justice and no person shall continue in the said post after he attains the age of 65 years.

Provided that, if at any time during the tenure of one year or the extended period, the Chief Justice is of opinion that for the reasons of ill

health or any other reason, the Assistant Editor is no more suitable to continue as such, the Chief Justice may terminate his appointment by giving one month prior notice.

5. The remuneration of the Assistant Editor shall be consolidated amount of Rs.30,000/- per month or such further sum as would be sanctioned by the State Government from time to time in consultation with the Court.”

BY ORDER OF THE ACTING CHIEF JUSTICE

(Suman Kumar Mishra)

REGISTRAR (JUDICIAL)